

IMPORTANT FORMS

BAIL BOND

(as per prescribed proforma of Cr.P.C.)
FORM NO. 45
(Section 436, 437, 438 (3) and 441 Cr.P.C.)

In the Court of Shri _____
Police Station _____ Next date of hearing _____
F.I.R. No. _____ under Section/s _____
Sent to Jail on _____.

Bail Bond

I, _____ son/daughter of Shri _____,
Resident of _____,
having been arrested or detained without warrant by the officer
incharge of _____ Police Station for
having been brought before this Hon'ble Court charged with the
offences of _____ and request to give
surety for my attendance before such Officer or Court on condition
that I shall attend such Officer or Court every day on which any
investigation or trial is held with regard to such charge and in case
of my making default therein I hereby bind myself to forfeit to
Government the sum of Rs. _____.

Chandigarh

Dated _____.

Signature

I, _____ son/daughter of Shri _____,
Resident of _____,
hereby declare myself for the above said Shri
_____ that he shall attend the Officer-incharge of
_____ Police Station or the Court of Shri
_____ every day on which any investigation in the
charge is made or trial on such charge is held that he shall be and
reappear before such Officer or Court for the purpose of such
investigation to answer the charge against him (as the case may be)

*and in the case of his making default herein I have bind myself to
forfeit to Government the sum of Rs. _____.*

Dated this _____ day of _____ 20__.

Witnesses

1. _____

2. _____

Signature

MEMORANDUM OF APPEARANCE OF ADVOCATE

In the Court of _____ *In*

Re _____

VERSUS

The undersigned is appearing in the above case on behalf of

He has been authorized to appear by _____.

Dated:

ADVOCATE

Place:

VAKALATNAMA

*In the Court of
Suit /Appeal No.of
20..... In re Plaintiff /Appellant /Petitioner /Complainant*

VERSUS

..... Defendant /Respondent /Accused

*KNOW ALL to whom these present shall come that I/we
..... the above named do hereby
appoint (Herein after called the advocate /s) to be my /our Advocate in the
above noted case authorize him:-*

- 1. To act, appear and plead in the above noted case in this Court or in any other Court in which the same may be heard and also in the appellate Court including High Court subject to payment of fee separately for Court by me /us.*
- 2. To sign file, verify and present pleadings, appeals, cross objections or petitions for executions review revisions, withdrawal, compromise or other petitions or affidavit or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fee for each stage.*
- 3. To file and take back documents, to admit and or deny the documents of opposite party.*
- 4. To withdraw or compromise the said case or submit to arbitration any difference or disputes that may arise touching or in any manner relating to the said case.*
- 5. To take execution proceedings.*
- 6. To deposit, draw and receive monthly cheques, cash and grant receipt thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.*
- 7. To appoint and instruct any other Legal Practitioner authorize him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.*
- 8. And I/we, the undersigned do hereby agree to rectify and confirm all acts done by the Advocate or his substitute in the matter as my /our own acts, as if done by me /us to all intense and proposes.*
- 9. And I/we undertake that I/we or my /our duly authorized agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.*
- 10. And I/we, the undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case.*

11. *The adjournment costs whenever ordered by the Court shall be or the Advocate which he shall receive and retain for himself.*

12. *And I/we, the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once fee is paid, I/we will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.*

*IN WITNESS WHEREOF I/we do herein to set my/our hand to these presents the contents of which have been understood by me/us of this .
..... day of 20.....*

*ADVOCATE
CLIENT*

CLIENT

OPENING SHEET OF APPEALS IN COURTS**SUBORDINATE TO THE HIGH COURT**

IN THE COURT OF _____

Civil Appeal No. _____ of _____.

<i>Number & date of the original Suit</i>	<i>Date of Institution in first Court</i>	<i>Date of decision in first Court</i>	<i>Date of Institution of Appeal</i>	<i>Value of sum and appeal for purpose of jurisdiction</i>	<i>Value of Appeal for purpose Court fee</i>	<i>Amount of fee on Appeal</i>

Suit _____

Appeal _____

*Appellant**Against*_____
*Respondent**Appeal filed by:-**Name of party, agent or pleader filing the appeal* _____*Appeal from the order of* _____ *dated* _____ *day of*_____ *20* _____.

ADDRESS FORM

IN THE COURT OF _____

VERSUS

Suit for _____ Date of Hearing _____

The address of Plaintiff/Defendant/Applicant is as under:-

Name with Father's Name	Caste	Resident of	Post Office	Tehsil	District	Remarks

Sir,

All the summons, notices, orders etc. in connection with the above suit be sent to me at the address given above.

In case of any change in address the same shall be communicated you with full particulars and details.

(Signature)

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